

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3391 of 2020

Rajesh Kumar Gupta Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A. K. Chaturvedy, Advocate
For the Opposite Party : Mr. Prabir Chatterjee, A.P.P.

3/09.09.2020 Heard the parties.

So far as defect no. 3, 4 5 (e) and 9 (i) are concerned, learned counsel for the petitioner undertakes to remove the same, once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioner is apprehending his arrest in connection with Ramna P.S. Case No. 8 of 2020.

It has been alleged that a tractor loaded with illegally extracted sand was intercepted.

Learned counsel for the petitioner submits that there are two Rajesh Kumar Gupta's and one is the cleaner of the vehicle while the petitioner appears to be the owner of the tractor. It has been stated that the tractor was entrusted to the driver and therefore, the petitioner cannot be hauled up for any offence committed by the driver.

Regard being had to the aforesaid facts, I am inclined to extend the privilege of anticipatory bail to the petitioner.

Accordingly, the petitioner above named is directed to surrender in the court below within four weeks and pray for bail, and in that event, he shall be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Garhwa in connection with Ramna P.S. Case No. 8 of 2020, subject to the conditions as laid down under Section 438 (2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)